

1	2	3	4	5	6	7
Dadra and Nagar Haveli	5	3	2	0	0	0
Daman and Diu	4	3	1	0	0	0
Delhi	2139	1547	592	120	35	85
Lakshadweep	2	2	0	0	0	0
Puducherry	26	17	9	0	0	0
Chhattisgarh	310	182	128	20	2	18
Jharkhand	506	361	145	28	12	16
Uttarakhand	702	596	106	39	23	16
Telangana	158	105	53	17	5	12
GRAND TOTAL	34923	27030	7893	2250	824	1426

Gujarat Control of Terrorism and Organised Crime Bill, 2015

1956. SHRI AHMED PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has received a Bill from the Gujarat Government titled "Gujarat Control of Terrorism and Organised Crime (GCTOC) Bill, 2015";

(b) if so, the details thereof and the response of Government in this regard; and

(c) whether certain clauses of the said Bill contradict the Central laws, and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) Yes Sir. The said Bill, *inter-alia*, provides for punishment for terrorist acts and organized crimes, punishment for possessing unaccountable property on behalf of members of organized crime syndicate, constitution of the special courts, special rules of evidence, protection of witnesses, etc. The Bill has been referred to the concerned Central Ministries/ Departments to provide their views on the same from three angles *viz.* (a) repugnancy with Central Laws, (b) deviation from National or Central Policy and (c) legal and Constitutional validity.

Increasing Delhi Police personnel for investigation

1957. SHRI AHMED PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has received any proposal from the Delhi Police in regard to increasing its personnel for investigation;